Transit Loss of Foodgrains

831. SHRI N. TOMBI SINGH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the attention of the Union Government has been drawn by the State Government of Manipur to the reported pilferage of heavy quantities of rice during transit from some point outside Manipur during the last two years;

(b) if so, the details thereof; and

(c) the action taken to check the pilferage?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDER SINGH): (a) to (c). FCI has investigated a case in which misappropriation of stocks by some transport contractors, who were entrusted with the transportation work from Gauhati to Imphal via Dimapur, had come to their notice. On the basis of their preliminary investigation report and since private parties were also involved, the entire matter was entrusted to CBI for a thorough probe. For the failure on the part of FCI officials disciplinary action hsas been initiated under major penalty against 3 category-II officers and 15 category-III officials and the inquiry proceedings are in progress.

Implementation of Recommendations of K.V.S. Review Committee

832. SHRI N. TOMBI SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Kendriya Vidyalaya Sangthan has since decided to implement some of the recommendations of KVS' Review Committee which submitted its report more than two years before;

(b) if so, the details thereof; and

(c) if not, the reasons, therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) to (c). The matter was considered by the Board of governors which authorised the Commissioner, Kendriya Vidyalaya Sangathan to constitute a sub-committee with the concurrence of the Vice-Chairman to suggest the ways and means of the implementation of the report of Review Committee, keeping in view the suggestions of the Empowered Committee set up by the Government.

Exports by Pepsi Foods

833. SHRI PHOOL CHAND VERMA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether M/s Pepsi Food Private Ltd. has claimed that they have exported the items worth Rs. 2.84 crores;

(b) the items exported and value of each item; and

(c) the quantity of these exports manufactured by Pepsi Foods as per the obligations?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b). M/s. Pepsi Foods Private Ltd. have informed vide their letter dated 4.2.1991 that the turnover of their Export Division during the period from January, 1990 to December, 1990 has been Rs. 284.60 lakhs. They have not supplied the details about the items exported and value of each item.

M/s Pepsi Foods Private Ltd. had however furnished the details of exports made by